

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1124  
ANSWERED ON:14.07.2004  
FREEDOM OF INFORMATION ACT, 2002  
Suman Shri Ramji Lal

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has not been able to enforce the 'Freedom of Information Act 2002' till now;
- (b) if so, the reasons therefor; and
- (c) the time by which the Act will come into force?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): The Freedom of Information Act has not come into force till now.

(b) & (c): The notification of rules to be framed under the Act, as also setting up of the basic infrastructure, requires inter-ministerial/departmental consultations as well as consultations with State Governments. As soon as this is completed, action shall be taken to notify the date from which the Act shall come into force.